

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,  
EASTERN ZONAL BENCH: KOLKATA**

**MA-76861/18  
& Ex.Appeal No.685/06**

(Arising out of Order-in-Original No.CCE/Kol.I/No.04/05 dated 20.09.2005  
passed by the Commissioner of Central Excise, Kolkata I)

Commr. of Central Excise, Kolkata I

Applicant (s)/Appellant (s)

**Vs.**

M/s. Kunda Zarda Company

Respondent (s)

Appearance:

Shri A. K. Biswas, Supdt. (AR) for the Revenue  
Shri B. N. Chattopadhyay, Consultant for the Respondent(s)

**CORAM:**

**HON'BLE SHRI P.K.CHOUDHARY, MEMBER (JUDICIAL)**

**HON'BLE SHRI V. PADMANABHAN, MEMBER (TECHNICAL)**

Date of Hearing : 28.09.2018

Date of Decision : 28.09.2018

ORDER NO...M/0 75847/2018 & FO/76703/2018

**Per Bench :**

The Appellant-Revenue has prayed for withdrawal of their appeal in terms of litigation policy vide Board's instruction being F.No.390/Misc./116/2017-JC dated 11.07.2018.

2. The Id.Consultant, Shri B.N.Chattopadhyay, appeared on behalf of the Respondent-Assessee. He has no objection for withdrawal of appeal as proposed by Revenue.

3. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed as withdrawn. Misc.Application stands disposed off.

(Dictated and pronounced in the open court.

Sd/  
**(V.Padmanabhan)**  
**Member (Technical)**  
mm

Sd/  
**(P. K. Choudhary)**  
**Member (Judicial)**